NATIONAL COMPANY LAW TRIBUNAL HYDERABAD BENCH





PRESENT: HON'BLE SHRI RAVIKUMAR DURAISAMY – MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 109.08.2017 AT 10.30 AM

TRANSFER PETITION NO.	CP (TCAA) No.56/HDB/2017
COMPANY PETITION/APPLICATION NO.	CP/395/2016
NAME OF THE COMPANY	MN Takshila Industries Private Limited
NAME OF THE TRANSFEROR/DEMERGER COMPANY	8
NAME OF THE TRANSFEREE/RESULTING COMPANY	MN Takshila Industries Private Limited
UNDER SECTION	391/394

Counsel for TRANSFEROR/DEMERGER COMPANY

П	Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
	V.S. Rasu	advocaté	VS rain @ Lectit Can	An visiRonin

Counsel for TRANSFEREE/RESULTING COMPANY

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
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Enclosed Order Sheet

Heard Shri V.S. Raju, Learned Counsel for the Petitioner.

The Learned Counsel for the Petitioner is directed to submit the following clarification.

- 1. What is the share holding pattern of the pre and post scheme of arrangement?
- 2. Whether the company has complied with the Rules relating to collection of deposits.

Post the case on 12.09.2017.

Member (T)

Member (J)

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